Sl. No.	States	Number of Accounts	Amount Disbursed
27.	Maharashtra	63.01	86,809.11
28.	Dadra and Nagar Haveli UT	0.02	62.19
29.	Daman and Diu UT	0.01	43.86
30.	Andhra Pradesh	126.04	124,499.76
31.	Telangana	49.02	57,606.06
32.	Karnataka	86.29	72,880.18
33.	Kerala	84.47	90,632.36
34.	Puducherry	3.68	2,782.38
35.	Tamil Nadu	221.88	188,050.45
36.	Lakshadweep UT	0.00	2.92
	Total	1233.30	1,254,762.20

[9 July, 2019]

Delaying payments by promoters of mutual fund houses

1769. SHRI RIPUN BORA: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the promoters of the mutual fund houses are delaying in making payments to the customers on closing requests;
 - (b) if so, the detail of complaints received by Government;
 - (c) the action taken by Government thereon; and
 - (d) the rules of SEBI to make sure of payments within stipulated time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) Redemption requests made by the unit holders of the mutual fund schemes are paid by the respective schemes of the Mutual Fund. Further, the promoters of the mutual fund houses are not liable to make any payment to the unit holders of the Mutual Fund schemes in case of redemption requests.

- (b) and (c) Not applicable as the payments are made by the respective schemes of the Mutual Fund.
- (d) As per Regulation 53 of SEBI (Mutual Funds) Regulations, 1996, a mutual fund and Asset Management Company is required to dispatch the redemption proceeds within 10 working days from the date of redemption request made by the unit holder. In case of failures to dispatch the redemption proceeds within the stipulated time period, Asset Management Company is liable to pay interest as specified by

SEBI from time to time (15% at present) for the period of delay. Further, not with standing payment of such interest to the unit-holders, the asset management company is liable for penalty for failure to dispatch the redemption or repurchase proceeds within the stipulated time.

Safety of cash vending machines

1770. SHRI D. KUPENDRA REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether the RBI has directed all the banks in the country to take steps for ensuring safety of the cash vending machines of their banks;
 - (b) if so, the details thereof;
- (c) whether it is a fact that a large number of ATMs are being stolen everyday; and
- (d) if so, the details thereof and other steps taken or being taken by Government to curb this, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG THAKUR): (a) and (b) Yes, Sir. The Reserve Bank of India (RBI) has informed that in order to mitigate risks involved in open cash replenishment/top-up in ATMs, instructions were issued by RBI to all banks, *vide* RBI's Circular dated 12.04.2018 regarding usage of lockable cassettes in the ATMs of banks, which shall be swapped at the time of cash replenishment.

(c) and (d) RBI has informed that the number of instances of burglary, dacoity, robbery and theft in ATMs, as reported by banks and financial institutions to RBI, were 303 in 2017-18 and 515 in 2018-19. The amount involved was ₹ 11.22 crores and ₹ 25.47 crores respectively. The State-wise details are given in Statement (*See* below).

In order to mitigate risks in ATM operations and enhance their security, the following instructions were issued by RBI to all banks *vide* RBI's Circular dated 14.06.2019:—

- (i) All ATMs shall be operated for cash replenishment only with digital One Time Combination (OTC) locks.
- (ii) All ATMs shall be grouted to a structure (wall, pillar, floor, etc.), except for ATMs installed in highly secured premises such as airports, etc. which have adequate CCTV coverage and are guarded by state/central security personnel.